

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH, MUMBAI
E-HEARING

CUSTOMS APPEAL NO. 87445 OF 2019

(Arising out of Order-in-Appeal No. 60 (DEEC Monitoring Cell)/2019(JNCH)/Appeal-I dated 29.03.2019 passed by the Commissioner of Customs (Appeals-II) Mumbai).

MITHILA DRUGS PVT LTD

F-70, Mewar Industrial Area,
Road No. 2, Madri,
Udaipur, Rajsthan-313003.

Appellant

VERSUS

COMMISSIONER OF CUSTOMS-NHAVA SHEVA-IV Respondent

JNPT, Custom House, Nhava Sheva,
Raigad, Maharashtra-400707.

APPEARANCE:

None for the Appellant

Shri K. Azad, Asstt. Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85648/2026

Date of Hearing: 07.05.2026

Date of Decision: 07.05.2026

No one was present online on behalf of appellant. No adjournment is sought also in this case.

2. Ld. Authorised Representative is present online.

3. On the last two occasions, adjournment was sought by Ld. Counsel for the appellant and prior to those dates i.e. on 21.08.2025, no one had appeared.

4. It seems that appellant is no more interested to pursue its case. Consequently, the appeal is dismissed for default and non-prosecution under Rule-20 of CESTAT Procedure Rules, 1982.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)